

## **Supreme Court Judgements / Orders On Bonded labour**

**Note: Supreme Court Judgments are Available On**

**<http://www.judis.nic.in>**

1. **Balram and others v. State of M.P and others**  
Writ Petition Nos. 927-928 of 1987 with  
Writ Petition Nos. 1185, 1479-82, 1337-45,483 of 1987, 1120 of  
1987,1469 of 1986 and 1692-95 of 1986.  
Decided on 29.10.1991.(1992) Supp (2) Supreme Court Cases 93)
2. **Balram and others v. State of M.P and others**  
Writ Petition (Cvil) Nos. 927-28, 1185, 1479-82, 1337-45, 483 &  
1120 of 1987 and 1469 of 1986,  
Decided on 26.09.1989(AIR 1990 SC 44)
3. **Bandhua Mukti Morcha v. Union of India and others,**  
IA No. 5 in WP (c ) No. 2135 of 1982,  
Decided on 11.01.2000.(2000) 9 Supreme Court Cases 322)
4. **Bandhua Mukti Morcha v. Union of India and others,**  
IA No. 5 in WP (c ) No. 2135 of 1982 with Suo Motu Contempt Petition (c )  
No.245 1998 in IA No. 5 of 1996 in WP (C) No. 2135 of 1982,  
Decided on 16.11.1999. (2000) 10 Supreme Court Cases 104)
5. **Bandhua Mukti Morcha v. Union of India and others.**  
IA No. 5 of 1996 in Writ Petition (c ) No. 2135 of 1982 with Suo Motu  
Contempt Petition (c) No. 245 of 1998 in IA No. 5 in WP (c ) No.2135 of 1982  
Decided on 15.09.1998 (1999) Supreme Court Cases (L&S) 656)
6. **Bandhua Mukti Morcha v. Union of India and others**  
Writ Petition No. 2135 of 1982  
Decided on 13.08.1991(1991) 4 Supreme Court Cases 177).
7. **Bandhua Mukti Morcha v. Union of India and others**  
Writ Petition No. 2135 of 1982  
Decided on 21.02.91(1991) 4 Supreme Court Cases 174)
8. (1) **Bandhua Mukti Morcha** (1) **State of Tamil Nadu**  
v.  
(2) **Mehboob Batcha** (2) **State of Madras**  
Writ Petition No. 574 with Writ Petition No. 633 of 1986  
Decided on 16.10.1986 (1986) Supp Supreme Court Cases 541)

9. **Bandhua Mukti Morcha v. Union of India and others**  
Writ Petition No. 2135 of 1982  
Decided on 16.12.1983 (Judgment)
10. **Chhattisgarh Krishak Mazdoor sangh v. State of Madhya Pradesh and others.**  
Writ Petition No. 1330 of 1983  
Decided on 09.12.1986 (1987) Supp Supreme Court Cases 198)
11. **Kameshwar Prasad Sharma 'Slave' President, Bandhua Mukti Morcha, Bihar v. State of Bihar and others,**  
Criminal Miscellaneous Petition No. 3473-3474 of 1991 in.  
W.P (Crl.) No 1366 of 1982,  
Decided on 19.03.1993 (1992) 3 Supreme Court Cases 19)
12. **Labourers working on Salal Hydro-Electric Project v.State of Jammu and Kashmir**  
Writ Petition (Crl.) No. 1179 of 1982  
Date of Judgment 25.04.84 (1984) 3 Supreme Court Cases 538)
13. **Mukesh Advani v. State of M.P**  
Writ Petition No. 1232 of 1982,  
Decided on 2.05.1985 (AIR 1985 SC 1363)
14. **Neeraja Chaudhary v. State of M.P**  
Writ Petition (Crl.) No. 1263 of 1982,  
Decided on 08.05.1984(AIR 1984 SC 1099)
15. **P. Sivaswanny v. State of Andhra Pradesh**  
Writ Petition (Criminal) No. 1574of 1982,  
Decided on 10.08.1988. (AIR 1988 SC1863)
16. **People's Union for Civil Liberties v. Union of India and others**  
Writ Petition (C ) No. 560 of 1994  
Decided on 26.03.1996 (1998 (8) Supreme Court Cases 485)
17. **People's Union for Democratic Rights and others v.Union of India and others**  
Writ Petition No. 8143 of 1981  
Decided on 18.09.1982 (AIR 1982 SC 1473)
18. **Public Union for Civil Liberties v. State of T.N and others,**

- Writ Petition (c) No.3922 of 1985,  
Decided on 5.5.2004.(2004) 12 Supreme Court Cases 381)
19. **Public Union for Civil Liberties v. State of T.N and others ,**  
Writ Petition (c ) No. 3922 of 1985,  
Decided on 08.10.2003. (2004) 12 Supreme Court Cases 386) (I)
20. **Public Union for Civil Liberties v. State of T.N. and others,**  
Writ Petition (c ) No. 3922 of 1985,  
Decided of 15.07.2003.(2004) 12 Supreme Court Cases 386) (II)
21. **Public Union for Civil Liberties v. State of T.N. and others,**  
Writ Petition (c ) No. 3922 of 1985,  
Decided of 17.09.2002.(2004) 12 Supreme Court Cases 387) (I)
22. **Public Union for Civil Liberties v. State of T.N. and others ,**  
Repot of NHRC in Writ Petition (c) No. 3922 of 1985,  
Decided on 19.1.2001.(2004) 12 Supreme Court Cases 385)
23. **Public Union for Civil Liberties v. State of T.N. and others,**  
Writ Petition (c ) No. 3922 of 1985 with WP (Crl.) No. 153 of 1982,  
WP(C ) No. 166 of 1995 and SLP (C ) No. 9795 of 1996 ,  
Decided on 13.02.1997.(2004) 12 Supreme Court Cases 387) (II)
24. **Public Union for Civil Liberties v. State of T.N. and others,**  
Writ Petition (c ) No. 3922 of 1985 with WP (Crl.) No. 153 of 1982  
WP (C ) No. 166 of 1995 and SLP (C) No. 9795 of 1996,  
Decided on 19.11.1996. (2004) 12 Supreme Court Cases 388)
25. **Public Union for Civil Liberties and other v. State of T.N. and others,**  
Writ Petition (C) No. 3922 of 1985 with  
Writ Petition (Crl.) 153 of 1982  
Decided on 13.05.1994.(1994) 5 Supreme Court Cases 116)
26. **Ram Pal v. Maishi Lal Raj Kumar and others**  
Writ Petition (Criminal ) No. 7 of 1982,  
Decided on 19.01.1982 (1982) 2 Supreme Court Cases 349)
27. **Sanjit (Bunker) Roy v. State of Rajasthan.**  
Writ Petition No. 6816 of 1981  
Decided on 20.01.1983(AIR 1982 SC 328)
28. **Sankar Mukherjee and others v. Union of India and others**  
Writ Petition No. 2123 of 1982

Decided on 16.11.1989(AIR 1990 SC 532)

29. **Santhal Pargana Antyodaya Asharm v. State of Bihar and others**  
Writ Petition No. 13450 of 1983,  
Decided on 19.12.1986.(1987) Supp Supreme Court Cases 141)
30. **T. Chakkalackal v. State of Bihar and others,**  
Writ Petition No. 10237 of 1985,  
Decided on 09.01.1992.(1993) Supp (4) Supreme Court Cases 211)
31. **Upendra and others v. State of M.P. and another**  
Writ Petition (Civil/Crl. ) No. 1071 of 1986  
Decided on 25.09.1986. (1986) Supp Supreme Court Cases 558)

(These Judgements are also available on the following commercial Online services)

- (1) SCC Online (NHRC Library subscribes to it )  
([www.scconline.com](http://www.scconline.com))
- (2) Manupatra ([www.manupatra.com](http://www.manupatra.com))